GOVERNMENT OF INDIA HOUSING AND URBAN POVERTY ALLEVIATION LOK SABHA

UNSTARRED QUESTION NO:1034 ANSWERED ON:01.03.2011 ASSISTANCE TO URBAN POOR Mahato Shri Narahari;Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the Government has decided that urban poor getting assistance for construction of their own homes have to deposit 10 percent of the total assistance;
- (b) the number of urban poor provided houses under various scheme in the country, during each of the last three years and the current year state-wise and the total funds incurred thereon;
- (c) the number of houses sanctioned for urban poor in the country as on 31st December, 2010, State-wise and UT-wise;
- (d) the details of the projects under which these houses have been sanctioned; and
- (e) the total outlay involved therein?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION (KUMARI SELJA)

- (a): The Jawaharlal Nehru National Urban Renewal Mission (JNNURM), launched by the Government in the year 2005 supports provision of housing and basic services to urban poor in slums in 65 specified cities under the Sub Mission Basic Services to the Urban Poor (BSUP) and in other cities and towns under the Integrated Housing and Slum Development Programme (IHSDP). A minimum of 12% beneficiary contribution has been stipulated under the schemes, which in case of Scheduled Castes/Scheduled Tribes/Backward Classes/Other Backward Classes /Physically Handicapped and other weaker sections shall be 10%.
- (b) to (e): Statewise details of sanctions under BSUP and IHDSDP during the last three years and the current year are given at Annexure I and II respectively.
- (c) to (e): Statewise details of cumulative sanctions under BSUP and IHSDP are annexed respectively as Annexure III & IV.